

**FORM No. - 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Original Application No. 237 of 200 4
Applicant (s) Nizamal Kanan Mallik, Respondent (s) Council of India
Advocate for Applicant (s) Mr. M. R. Nayak, Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>21.6.04 No 5212 filed. For Registration on memo.</p> <p><i>Regd</i> <i>21/6/04</i></p> <p>For Admonition & Inform order - copy served.</p> <p><i>21/6/04</i></p>	<p>REGISTER</p> <p><i>21/6/04</i> Registrar</p> <p><u>Order dated 2.6.2004</u></p> <p>On being mentioned, this matter has been taken up.</p> <p>Heard Shri M.R.Nayak, learned counsel for the applicant and Shri B.Dash, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents and perused the record.</p> <p>Applicant, a G.D.S.B.P.M. of Endol Branch Office represented to the authorities seeking</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2

copies of order
dt. 26.04.2004 with
copies of the said order
to all concerned and
copies of said order
prepared for counsels
for both sides.

R.P.
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SD (5)

parallel transfer (in the same capacity) to Mirjipur Branch Office. It is stated that while his representation has been favourably recommended by the immediate authorities, some temporary arrangement has been made to man the post of B.P.M. of Mirjipur and in that process Mail Delivery Agent of Endol B.O. has been asked to remain in charge of the BPM at Mirjipur and as a consequence the applicant has been asked to discharge the duties of BPM, Endol including the duties of Mail Deliverer. In the said premises, the applicant has approached this Tribunal under Section 19 of the A.T. Act, 1985, for redressal of his grievances.

Having heard the learned counsel of both the sides, the matter is remitted back to the Respondents for giving due consideration to the grievances of the applicant for his transfer in the same capacity to Mirjipur B.O. and in that event the Mail Deliverer, of Endol, who has been asked to man the post of GDSBPM, Mirjipur, temporarily could as well be so asked in respect of Endol B.O. In this view of the matter, Respondents are directed to treat this O.A. as the representation of the applicant made to them and pass necessary consequential order by the end of June, 2004.

With this, the O.A. is disposed of at the stage of admission. No costs.

John
02/06/04

MEMBER (JUDICIAL)